NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P No.295/KB/2017

List it on 22/03/201 Present: Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 31st January 2018, 10.30 A.M

Name of the Company Under Section		Arvind Parasramka & OrsVs-Calcutta Investment Co. Ltd (Jinan K.R.) Member (J) 58/59							
					SI.	Name & Designation of Authorized		Appearing on behalf of	Signature with
					No.	Representa	itive (IN CAPITAL		date
						LETTERS)			
101	No MACLIC C	PALL CURNEY ADVOCATE	ADVACATE CAP PRINTING	ve T					

Mr. PARAMITA ROY, LEARNED ADVOCATE ADVOCATE FOR PETITIONERS

Pay. 31/01/2018

MR. NIKHIL JHUNDHUNWALA, ADV

Mr. Debrup Bhattaloyee, Av-

ir leanuo2' ba

ORDER

Ld. Counsel for the petitioners and the respondent no. 2, 3 and 5 is present.

Ld. Counsel for respondent no. 3 has filed reply affidavit, it is received, and sought leave of the Tribunal for filing reply affidavit for the respondent nos. 4 and 5. Prayer is granted. Reply may be filed within 15 days with copy to the petitioners.

On perusal of affidavit of service it appears that service of notice on the respondent no.2 is incomplete. Petitioners are directed to serve fresh notice on the respondent no. 2 and file affidavit of service within 7 days from today.

List it on 22/03/2018 for admission.

Sd

(Jinan K.R.) Member (J)